

MR. SPEAKER : I have listened to what you have said. Such things will not be allowed to go on here. No, no.

SHRI V. TULSIRAM : I am raising another point.

MR. SPEAKER : You give in writing. Such things will not be allowed to go on. I shall look into the matter.

SHRI V. TULSIRAM : Mr. Speaker, Sir, I have given notice.

MR. SPEAKER : O. K. I shall look into it. You take your seat. We are not discussing anything at present. You take your seat.

(Interruptions)

[*English*]

PAPERS LAID ON THE TABLE

Annual Report and Statement regarding Review on the Working of Development Council for Fruit and Vegetable Processing Industry for the year 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K. P. SINGH DEO) : I beg to lay on the Table —

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Fruit and Vegetable Processing Industry for the Year 1984-85.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Fruit and Vegetable Processing Industry for the year 1984-85.

[*Placed in Library See No. LT 1621/85*]

Notifications under Section 3 of the Essential Commodities Act 1955.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table .—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Cold Storage Order, 1980 published in Notification No. S. O. 2453 in Gazette of India dated the 20th September, 1980.
 - (ii) The Cold Storage (Amendment) Order, 1983 published in Notification No S. O. 2964 in Gazette of India dated the 23rd July, 1983.
 - (iii) The Cold Storage (Second Amendment Order, 1984 published in Notification No. S.O. 3001 in Gazette of India dated the 22nd September, 1984.
 - (iv) The Cold Storage (Amendment) Order, 1983 published in Notification No. S.O. 475 in Gazette of India dated the 2nd February, 1985.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above.

[*Placed in Library See No. LT 1622/85*]

Annual Reports and Reviews on the working of the Madras Fertilizers Ltd. Madras, Pyrites, Phosphates and Chemicals Ltd., Dehri on-son for Year 1984-85.

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a versions) under sub-section (1) of section 619A of the Companies Act, 1976 :

- (1) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1984-85.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the Year 1984-85 along

with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 1623/85]

- (2) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, for the Year 1984-85.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, for the Year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 1624/85]

- (3) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1984-85.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, for the Year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 1625/85]

- (4) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, for the Year 1984-85.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, for the Year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No LT 1626/85]

- (5) (i) Review by the Government on the working of the National Fertilizers Limited, for the Year 1984-85.
- (ii) Annual Report of the National Fertilizers Limited, for the Year

1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 1627/85]

- (6) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, for the Year 1984-85.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, for the Year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 1628/25]

Annual Reports and Reviews on the working of the Karnataka Dairy Development Corporation Ltd, for the Year 1981-82 and Karnataka Agro - Industries Corporation Ltd, Bangalore for the Year 1982-83

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : Sir, on behalf of Shri Yogendra Makwana. I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the Year 1981-82.
- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No LT 1629/85]

- (b) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the Year 1982-83.

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the Year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 1630/85]

[English]

12.07 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya-Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Raja Sabha, at its sitting held on the 13th December, 1985, agreed without any amendment to the Aircraft (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 5th December, 1985."

[English]

MEMBERS OF LOK SABHA (DISQUALIFICATION ON GROUND OF DEFECTION) RULES, 1985

SECRETARY-GENERAL : Sir, I beg to lay on the Table under sub-paragraph (2) of paragraph 8 of the Tenth Schedule to the Constitution of India a copy of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 (Hindi and English versions) made by the Speaker under sub-paragraph (1) of paragraph 8 of the said Schedule.

[Translation]

SHRIMATI KRISHNA SAHI : Mr. Speaker, Sir, it is the question of the lives of crores of children.

(Interruptions)

MR SPEAKER : You give in writing. (Interruptions)...

SHRIMATI KRISHNA SAHI : A number of multi-national organisations are manufacturing sub-standard baby-food. .

(Interruptions)

[English]

MR SPEAKER : This is not the way to raise a question. Why don't you come to me ?

[Translation]

SHRIMATI KRISHNA SAHI : I have given Calling Attention Notice...

(Interruptions)

MR. SPEAKER : Who has refused you. You come to me and tell me as to what is the matter.

(Interruptions)

SHRI M.S. GILL : There is a news item which has appeared in the 'Milap' daily...

(Interruptions)

MR. SPEAKER : You come to me and explain the matter to me. ...

(Interruptions)

MR. SPEAKER : I have humbly explained the matter to you. You should try to learn and understand it. You are a new Member. You should have given it in writing. We shall find out and then take action.

(Interruptions)

SHRI M.S. GILL : We have already given in writing..

(Interruptions)